

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH PUNE

Original Application No. 33/2020

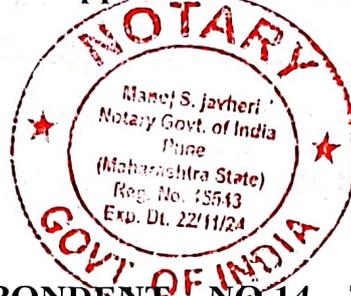
Tanaji Balasaheb Gambhire

.....Applicant

Versus

Union of India & Ors.

...Respondent



**REJOINDER BY RESPONDENT NO.14 TO THE REPLY OF  
RESPONDENT NO.13**

I, Lokesh Sadashiv Bhavakar the Chairman, Prayeja Cooperative Housing Society, Age:46, Occupation: Service, Residing at : C2, 802, Prayeja Cooperative Housing Society Limited, "Prayeja City" , Survey No. 71/72, Opp Funtime Multiplex, Singhgad Road, Wadgaon Budruk, Pune-411068, do take oath and state as under:

1. The present respondent denies each and every allegation made against it in para 1 of the reply of Respondent No.13. it is not true to say that the present respondent has filed the reply at the behest of the applicant and being hands ain glove with the applicant. it is also not true to say that the reply is filed by a person who claims to be the chairman of the Respondent No.14. it is also not true to say that there is no authority or resolution of Respondent No.14 has been produced on record. The present respondent submits that the reply affidavit on behalf of the Respondent No.14 has been filed by the well authorised Chairman of Respondent No.14. the chairman is legally empowered and authorised to fil3e the reply affidavit in the present matter. the present respondent submits that there is no question of the present respondent being hands in glove 2ith the applicant as the present respondent is the main sufferer.

Due to the various violations and noncompliances of the environmental norms there is an infringement of environmental rights of all the members of the present respondent society. By way of the reply affidavit the present respondent has put forth all the relevant facts which are showing clear violations of various terms and conditions in the EC and the present respondent had reiterated the same in the reply affidavit.

2. It is further submitted that the contents in para no.2 are not true and correct, hence the present respondent denies the same. The Respondent No.13 is trying to misguide this Hon'ble Tribunal by suppressing the material facts and relying on falsity. It is true to say that the application for impleadment was filed before this Hon'ble tribunal by the erstwhile chairman namely Mr. Padmakar Kulkarni. But it is not true to say that the Hon'ble deputy registrar under the Maharashtra Cooperative housing societies act has already vide its order dt. 14.02.2023 held that the election of the3 said chairman is illegal and he did not have powers to sign the requisite documents. It is pertinent to note that the impleadment application no.36 of 2022 was filed on 04.04.2022 by Mr. Arvind Kavthekar and a resolution was duly annexed with the impleadment application. It is pertinent to note that Mr. Arvind Kavthekar was the duly authorised to file the said impleadment application. Furthermore Respondent No.13 did not raise such objection while Responding to the said impleadment application. For the reasons best known to the Respondent No.13 now it is raising a objection which is an afterthought.
3. I say and submit that as far as the present respondent is concerned, the Respondent No.13 has raised objections with respect to the powers and authorities of the chairman of Respondent No.14. in this regard it is important to consider few relevant dates to make it clear that the chairman and secretary are authorised to do all the required legal



formalities with respect to the representation of Respondent No. 14 in this matter.

Sr. No	Date	Particulars
1.	04.04.2022	Impleadment application filed by the secretary of Respondent No. 14.
2.	22.07.2022	Order of Deputy Registrar Cooperative Societies Pune. Thereby declaring the president , secretary and treasurer ineligible to be elected and to remain as an officer of the organisation and as a member of committee for a period of two years. The order is annexed herewith and marked as 'Annexure A'.
3.	23.12.2022	Order of divisional co-registrar Cooperative Society Pune. Order under the revision application 373/2022 . The order dated 22.07.2022 was stayed till further hearing. The order is annexed herewith and marked as 'Annexure B'.
4.	14.02.2023	Order of the deputy registrar allowing the reviewing application no. 373/2022 thereby setting aside the order of deputy registrar 22.07.2022 this order is Annexed by the Respondent No.13 to its reply as 'Annexure R1'.

4. The Respondent No.14 submits that not only the impleadment application but also the reply is filed by the legally authorised office bearers of the Respondent No.14 and the contentions of the Respondent No.13 with respect to the Chairman and Secretary ; not being authorised are false and baseless.

Hence this Affidavit.

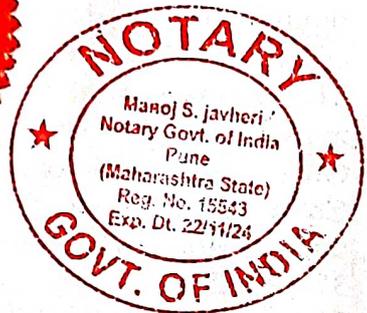
Manoj S. Javheri  
Affiant

I know the Affiant

Advocate

Manoj S.  
Pune

Noted & Registered	
At. Serial No.	1083/24
Date	11/27/24



Manoj S.  
**BEFORE ME**  
**Manoj S. Javheri**  
**Notary**  
**Govt. of India**  
**Reg. No. 15543**



महाराष्ट्र शासन  
सहकार, पणन व वस्त्रोद्योग विभाग

उपनिबंधक, सहकारी संस्था, पुणे शहर(४), पुणे यांचे कार्यालय,

सहकार वैभव, पहिलामजला, प्लॉट ई/३, मार्केटिंग फेडरेशन इमारत, पीडीसीसी बँक शेजारी,  
गुलटेकडी, मार्केटवार्ड, पुणे - ३७

दुरध्वनी क्रमांक - ०२०-२४२६१९९३ ईमेल आयडी - dyrcity4@gmail.com  
जा.क्र.उनि(४)/गृह/ कलम ७५(५)/आदेश/ प्रयेजा सीटी/ सन २०२२/२०३४ दिनांक :- २२/०७/२०२२

(महाराष्ट्र सहकारी संस्था अधिनियम, १९६० चे ७५ (५) अन्वये आदेश )

वाचले :-

१. श्री.राहुल मांडे यांचेकडील दिनांक ०२.११.२०२० रोजीचा तक्रार अर्ज.
२. या कार्यालयाचे जा.क्र.उनि(४)/कक्ष-४/हौ सो/प्रयेजा सिटी/सन२०२१/१५७१,  
दिनांक २२.१२.२०२० रोजीचे पत्र.
३. या कार्यालयाचे जा.क्र.उनि(४)/कक्ष-४/हौ सो/प्रयेजा सिटी/सन२०२१/१९०८/त.अ/  
दिनांक ०७.०९.२०२१ रोजीचे पत्र.
४. या कार्यालयाचे जा.क्र.उनि(४)/कक्ष-४/हौ सो/प्रयेजा सिटी/त.अ/४०१४/सन२०२१/  
दिनांक १६.१२.२०२१ रोजीचे पत्र.
५. या कार्यालयाचे जा.क्र.उनि(४)/कक्ष-४/हौ सो/प्रयेजा सिटी/७७-अ/सन२०२२/५१८२/  
दिनांक १४.०२.२०२२ रोजीची सुनावणी नोटिस.
६. या कार्यालयाचे जा.क्र.उनि(४)/कक्ष-४/हौ सो/प्रयेजा सिटी/७५-५/सन२०२२/१६४/  
दिनांक १९.०४.२०२२ रोजीची सुनावणी नोटिस.
७. महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम ७५(५) मधील तरतूदी.

प्रति,

श्री.राहुल मांडे व इतर १४३,  
प्रयेजासिटी सहकारी गृहरचना संस्था मर्या.,  
वडगांव ब्रु.सिंहगड रोड, पुणे- ४११०६८

... अर्जदार

विरुद्ध

चेअरमन/सेक्रेटरी/सर्व समिती सदस्य,  
प्रयेजासिटी सहकारी गृहरचना संस्था मर्या.,  
वडगांव ब्रु.सिंहगड रोड, पुणे- ४११०६८

... जाब देणार



ज्याअर्थी, प्रयेजासिटी सहकारी गृहरचना संस्था मर्या., वडगांव ब्रु.सिंहगड रोड, पुणे- ४११०६८ ही संस्था महाराष्ट्र सहकारी संस्था अधिनियम १९६० मधील तरतूदीनुसार नोंदविण्यात आलेली असून उक्त संस्थेस सदर अधिनियमातील तरतूदी लागू असून, त्या बंधनकारक आहेत. आणि,

ज्याअर्थी, वरील वाचले क्र.१ चे अर्जांन्वये अर्जदार श्री.राहुल मांडे व इतर १४३ यांनी १ ते १८ मुद्द्यांबाबत तक्रार केली होती. सदर तक्रारीच्या अनुषंगाने संस्थेकडून खुलासा मागविण्यात आला होता. सदर तक्रारीच्या मुद्द्यांमध्ये सदर संस्थेची दिनांक २९.०९.२०१९ रोजी झालेल्या वार्षिक सर्वसाधारण सभेत सन २०१८-१९ या आर्थिक वर्षाचे दोष दुरुस्ती अहवालाबाबत कोणताही विषय चर्चेला घेण्यात आलेला नाही, तसेच सदर सभेच्या विषयपत्रिकेमध्ये सदर विषय घेण्यात आलेले नाही. तद्नंतर सदर संस्थेने दिनांक २६.०९.२०२१ रोजी वार्षिक सर्वसाधारण सभा घेतलेली आहे. सदर सभेत देखील सन २०१९-२० या आर्थिक वर्षाचे दोष दुरुस्ती

अहवालाबाबत कोणताही विषय चर्चेला घेण्यात आलेला नाही, तसेच सभेच्या विषयपत्रिकेमध्ये सदर विषय घेण्यात आलेले नाही. आणि,

ज्याअर्थी, अर्जदार यांच्या तक्रारीच्या अनुषंगाने या कार्यालयाने वरील वाचले क्र.६ अन्वये सुनावणी नोटिस निर्गमित करून दि.१७.०५.२०२२ रोजी सुनावणी ठेवण्यात आली होती. तदनंतर वेळोवेळी सुनावणी घेण्यात येवून सदरचे प्रकरण निर्णयास्तव बंद करण्यात आले. सदर सुनावणीस अर्जदार यांनी स्वतः उपस्थित राहून म्हणणे मांडले आहे, तर जाबदेणार संस्थेचेवतीने चेअरमन, सचिव उपस्थित राहिले आहे.

अर्जदार यांचे लेखी व तोंडी म्हणणे खालील प्रमाणे :-

१. अर्जदार यांना संस्थेचे लखापरीक्षण अहवाल कधीच गहावयास मिळाले नाही.
२. संस्थेचे चेअरमन, सचिव व व्यवस्थापक समितीने वार्षिक सर्वसाधारण सभेत मंजूरी नसताना देखभाल शुल्क वाढ केले आहे. वार्षिक सर्वसाधारण सभेची मंजूरी नसताना व्याजाची रक्कम परस्पर वाढ केली.
३. कागदपत्रांची मागणी करूनही कागदपत्रे देत नाही. निबंधकाने निर्देश देवूनही कागदपत्रे दिली नाही.
४. खजिनदार श्री. मोरे यांना समितीने परस्पर काढून टाकले ते राखीव मतदार संघातून निवडून आले होते.
५. जाबदेणार संस्थेच्या व्यवस्थापक समितीने अनेक वर्षांपासून दोष दुरुस्ती अहवाल ओ नमुन्यात सादर करण्यात अपयशी ठरली आहे. त्यामुळे जाबदेणार व्यवस्थापक समिती सदस्यांना ५ वर्षांसाठी निवडणूक लढण्यास अपात्र घोषित करण्यात यावे अशी विनंती अर्जदार यांनी केली.

जाबदेणार यांचे म्हणणे:-

१. जाबदेणार संस्थेचे वतीने चेअरमन, सचिव यांनी असे नमुद केले की, संस्थेच्या नोंदणीपासून झालेल्या वार्षिक सर्वसाधारण सभेने दोष दुरुस्ती अहवाल संस्थेने केलेला नाही तसेच सर्वसाधारण सभेच्या नोटिसमध्ये व सभेत चर्चेला ठेवलेला नाही.
२. या समितीने सन २०१९-२० मध्ये दोष दुरुस्ती अहवाल या कार्यालयास दिनांक २५.०३.२०२१ रोजी अहवाल दिनांक ०१.०४.२०२१ रोजी व सन २०२०-२१ चा अहवाल दि.०८.२२.२०२१ रोजी दाखल केला आहे. परंतु संस्थेच्या सर्वसाधारण सभेत ठेवलेला नाही. समिती सभेत ठेवलेला आहे. सदरची बाब कायदयानुसार माहिती नसल्याने व अनावधानाने राहिलेली आहे. समितीने हेतुपूर्वक दोष दुरुस्ती अहवाल ठेवलेला नाही अशी बाब नाही.
४. तक्रार अर्जदार हे थकबाकीदार असल्याने त्यांची तक्रार विचारात घेण्यात येवू नये असे नमुद केले.



निरीक्षण:-

- १) अर्जदार यांनी जाबदेणार संस्थेचे व्यवस्थापक समिती यांनी दोष दुरुस्ती अहवाल सादर न केल्याने कलम ७५(५) मधील तरतूदीनुसार त्यांना अपात्र घोषित करणेबाबत अर्ज केल्याचे दिसून येत आहे.
- २) जाबदेणार संस्थेची दिनांक २९.०९.२०१९ रोजी झालेल्या वार्षिक सर्वसाधारण सभेत सन २०१८-१९ या आर्थिक वर्षाचे दोष दुरुस्ती अहवालाबाबत कोणताही विषय चर्चेला घेण्यात आलेला नाही, तसेच सदर सभेच्या विषयपत्रिकेमध्ये सदर विषय घेण्यात आलेले नाही. तदनंतर सदर संस्थेने दिनांक २६.०९.२०२१ रोजी वार्षिक सर्वसाधारण सभा घेतलेली आहे. सदर सभेत देखील सन २०१९-२० या आर्थिक वर्षाचे दोष दुरुस्ती अहवालाबाबत कोणताही विषय चर्चेला घेण्यात आलेला नाही, तसेच सभेच्या विषयपत्रिकेमध्ये सदर विषय घेण्यात आलेले नाही.
- ३) सदर अधिनियमातील कलम ७५ (४) मधील तरतूदीनुसार लेखापरिक्षित ताळेबंद, लेखापरिक्षित नफा आणि तोटा यांचा हिशोब, कलम ८१ अन्वये नेमणुक केलेल्या लेखापरिक्षकाने सादर केलेला, मागील वित्तीय वर्षाचा लेखापरिक्षा अहवाल, आधीच्या लेखापरीक्षेचा दुरुस्ती अहवाल आणि समितीचा अहवाल हे, स्वीकृतीसाठी अधिमंडळाच्या प्रत्येक वार्षिक बैठकीत ठेवण्यात येतील आणि उपविधीमध्ये निर्धारित केल्याप्रमाणे आणि ज्यांची रीतसर नोटीस दिलेली आहे, असे इतर कामकाज करण्यात येईल. अशी तरतूद आहे.

४) सदर अधिनयमातील कलम ७५ (५) मध्ये नमूद केलेनुसार उक्त कलमातील पोटकलम (१) मध्ये विहित केलेल्या तरतुदीनुसार अधिमंडळाची वार्षिक बैठक बोलाविण्यात किंवा उक्त कलमातील पोटकलम (२), (२ अ), (३) किंवा (४) मधील तरतुदीचे पालन करण्यात कसूर केल्यास निबंधकास आदेशाद्वारे अशा सभा बोलाविणे किंवा पोटकलम (२), (२अ), (३) किंवा (४) चे अनुपालन करणे हे ज्या कोणत्याही अधिकाऱ्याचे (चेअरमन, व्हाईस चेअरमन, व्यवस्थापकीय संचालक, सचिव, कोषाध्यक्ष, समिती सदस्य इत्यादी) किंवा समितीच्या सदस्याचे कर्तव्य होते व ज्याने वाजवी सयवी वाचून उपरीनिर्दिष्ट पोटकलमापैकी कोणत्याही पोटकलमाचे अनुपालन करण्यात कसूर केली तो अधिकारी किंवा समितीचा सदस्य उक्त आदेशात निबंधक, विनिर्दिष्ट करील अशा पाच वर्षांहून अधिक नसलेल्या कालावधीसह अधिकारी म्हणून किंवा समितीचा सदस्य म्हणून निवडला जाण्यास किंवा समितीवर राहण्यास अनर्ह आहे, असे जाहीर करता येईल व जर तो संस्थेचा कर्मचारी असेल तर त्याला पाच हजार रुपयांहून अधिक नाही इतकी रक्कम दंडादाखल (भरण्याविषयी) फर्मविता येईल, अशी स्पष्ट तरतूद आहे.

अनुमान :-

उपरोक्त निरीक्षणावरून असे अनुमानित करण्यात येत आहे की, जावदेणार संस्थेची दिनांक २९.०९.२०१९ रोजी झालेल्या वार्षिक सर्वसाधारण सभेत सन २०१८-१९ या आर्थिक वर्षाचे दोष दुरुस्ती अहवालाबाबत कोणताही विषय चर्चेला घेण्यात आलेला नाही, तसेच सदर सभेच्या विषयपत्रिकेमध्ये सदर विषय घेण्यात आलेले नाही. तदनंतर सदर संस्थेने दिनांक २६.०९.२०२१ रोजी वार्षिक सर्वसाधारण सभा घेतलेली आहे. मात्र सदर सभेत सन २०१९-२० या आर्थिक वर्षाचे दोष दुरुस्ती अहवालाबाबत कोणताही विषय चर्चेला घेण्यात आलेला नाही, तसेच सभेच्या विषयपत्रिकेमध्ये सदर विषय घेण्यात आलेले नाही. त्यामुळे जावदेणार संस्थेने महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम ७५ (४) मधील तरतुदीचे उल्लंघन केल्याचे स्पष्ट दिसून येत आहे. त्यामुळे कलम ७५(५)प्रमाणे संस्थेचे अध्यक्ष, सचिव व खजिनदार यांना समितीचा सदस्य म्हणून निवडला जाण्यास आणि समितीवर राहण्यास अपात्र घोषित करणे उचित ठरेल असे माझे खात्री झाली आहे.

त्याअर्थी, अर्जदार यांनी दाखल केलेला अर्ज मान्य करून मी खालील प्रमाणे आदेश पारित

करीत आहे.

आदेश

महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम ७५(५) अन्वये मला प्राप्त झालेल्या अधिकारानुसार, मी, डॉ. आर.एस. धोंडकर, उपनिबंधक, सहकारी संस्था, पुणे शहर (४) पुणे, आदेश देतो की,

१. प्रयेजासिटी सहकारी गृहरचना संस्था मर्या., वडगांव ब्रु,सिंहगड रोड, पुणे- ४११०६८ या संस्थेचे अध्यक्ष,सचिव,खजिनदार यांना या आदेशाचे दिनांकापासून पुढील दोन वर्षे इतक्या कालावधीसाठी संस्थेचा अधिकारी म्हणून व समितीचा सदस्य म्हणून निवडला जाण्यास आणि राहण्यास अपात्र घोषित करित आहे. सबब, त्यांचे पद व समितीतील सदस्यत्व या आदेशाचे दिनांकापासून रिक्त झाल्याचे समजण्यात येईल.
२. दंड अथवा खर्चाबाबत कोणतेही आदेश नाहीत.

सदरचा आदेश माझे सही व कार्यालयीन मुद्रेसह आज दिनांक २२/०७/२०२२ रोजी जारी केला असे.

(डॉ. आर/एस. धोंडकर)  
उपनिबंधक, सहकारी संस्था,  
पुणे शहर (४), पुणे

प्रत- अर्जदार व जावदेणार

**Maharashtra Government**  
**Co-operative Marketing and Textiles Department**  
Deputy Registrar Co-operative Societies Pune City (4) Pune Office  
Sahakar Vaibhav, first floor, Plot E-3, Marketing Federation Building,  
Near PDCC Bank, Gultekadi, Market Yard, Pune 37.

Tel No. 020-24261993

Email ID [dycity4@gmail.com](mailto:dycity4@gmail.com)

Outward no Uni(4)/Grih/sec75(5)/order/PYJ/city/Yr 2022/2034 Dt 22/07/2022

**(Order u/s 75 (5) of the Maharashtra Co-operative Societies Act, 1960)**

Read-

1. Complaint Application of Mr. Rahul Mande, dated 02.11.2020
2. Letter dated 22.12.2020 of this office Outward No. Uni(4)/Kaksh-4/Hsg Soc/Prayeja city/Yr 2021/1571
3. Letter dated 07.09.2021 of this office Outward No. Uni(4)/Kaksh-4/Hsg Soc/Prayeja city/Yr 2021/1908/T.A.
4. Letter of this office Outward No. Uni(4)/Kaksh-4/Hsg Soc/Prayeja city/t.a./4014/Yr 2021/dated 16/12/2021.
5. Hearing Notice of this office Outward No. Uni(4)/Kaksh-4/Hsg Soc/Prayeja city/77-a./Yr 2022/5182/dated 14/02/2022.
6. Hearing Notice of this office Outward No. Uni(4)/Kaksh-4/Hsg Soc/Prayeja city/75-5/Yr 2022/164/dated 14/02/2022.
7. Provisions of the Maharashtra Co-operative Societies Act, 1960 u/s 75(5)

TO

Mr.Rahul Mande & others 143

Prayejacity Co-op Housing Society Ltd

Vadgaon Bk, Sinhagad Rd, Pune 411068.....Applicant

VS

Chairman/ Secretary/All Members

Prayejacity Co-op Housing Society Ltd

Vadgaon Bk, Sinhagad Rd, Pune 411068.....Respondents

In the sense that Preyeja City Co-operative Home Development Society Limited Vadgaon Budruk Sinhagad Road Pune 411 Zero 68 is registered under the provisions of the Maharashtra Co-operative Societies Act 1960 and the provisions of the said Act are applicable and binding upon the above society. AND,

In the sense that on the application of Mr. Rahul Mande and 143 others vide read above, they had complained about points 1 to 18. Pursuant to the said complaint, clarification was sought from the organization. On the points of said complaint, in the annual general meeting of the said organization held on 29 9 2019 for the financial year 2018 to 19, no subject was taken for discussion about the defect repair report. So also ,the said matter was not taken up in the agenda of the said meeting. Thereafter the said organization held its annual general meeting on 26 09 2021. In the said meeting also no subject was taken for discussion about the defect repair report of the financial year 2019-20, neither it was subjected in the agenda of the said meeting. AND,

In the sense that in accordance with the complaint of the applicant, this office issued a hearing notice under number six read above and scheduled a hearing on 17 May

2022. Later, a hearing was conducted from time to time and the said case was decided and closed. In the hearing Applicant self appeared and submitted the say. The Chairman Secretary remain present as respondent on behalf of the organization. The written and oral statements of the applicants are as follows -

1. The applicant never got to see the audit report of the organization.
2. The Chairman Secretary and Managing Committee of the organization have increased the maintenance fee without the approval of the annual general meeting.
3. Documents are not provided even after asking for them. Despite of directives of Registrar, Documents not provided.
4. Mr. More, the Treasurer, was mutually removed by the Committee, having been elected from the Reserve Constituency.
5. The applicant requested that the managing committee of the respondent organization should be declared ineligible to contest the elections for five years as the respondent management committee has failed to submit the defect rectification report in form O for many years.

SAY OF RESPONDENTS-

1. In response to the opinion of the organization, the Chairman Secretary stated that since the registration of the organization in the annual general meeting, the defect rectification report has not been made by the organization and it has not been discussed in the notice of the general meeting and in the meeting.
2. This committee has submitted the defect rectification report of the year 2019-20 to this office on 25 March 2021, the report dated 01.04.2021 and the report for the year 2020-21 on 08.12.2021 but has not been placed in the general meeting of the organization but has been placed in the committee meeting.
3. The said matter is not known as per the law and it remained unintentionally. It is not a matter that the committee has intentionally not kept the defect rectification report.
4. It was stated that since the complainant is a defaulter, his complaint should not be entertained.

OBSERVATION-

1. It appears that the applicant has applied for disqualification of managing committee under the provisions of section 75 (5) for non-submission of the defect rectification report by the managing committee of the respondent organization/ institution.
2. In the annual general meeting of the respondent organization held on 29.09. 2019, no matter regarding the defect rectification report for the financial year 2018 -19 was discussed and the said matter was not taken up in the agenda of the said meeting, then the said organization held the annual general meeting on 26.09. 2021. The meeting has been held. In the said meeting also, no special topic regarding the defect rectification report of the financial year 2019-20 was discussed and the said topic was not taken up in the agenda of the meeting.
3. Audited balance sheet, Audited profit and loss account in accordance with the provisions of section 75(4) of the said Act The audit report of the previous financial year submitted by the auditor appointed under section 81 The revision report of the previous audit and the report of the committee shall be placed at every annual meeting of the body for acceptance and as may be prescribed in the bye-laws And it is provided that such other work shall be done as may be notified to it. Thus is the provision.
4. As mentioned in section 75 (5) of the said Act, in convening the annual meeting of the body in accordance with the provisions prescribed in sub-section 1 of the

exempt clause or in complying with the provisions of sub-rule 2, 2a, 3 or 4 of the exempt clause, the Registrar may by order convene such meeting or sub-section 2, 2a, 3 or 4 of the said Act. Compliance is the duty of any officer, (Chairman, Vice Chairman, Managing Director, Secretary, Treasurer, Committee member, etc.), or a member of a committee, and who fails to comply with any of the above-mentioned sub-sections after reading a reasonable sub-section, the officer or member of the committee who may not for more than five years be eligible to be elected as an officer or a member of a committee or to be a member of a committee for an indefinite period and if he is an employee of the organization, he may be ordered to pay a fine not exceeding Rs.5000. This is the clear provision.

**JUDGEMENT-**

From the above observation, it is inferred that in the annual general meeting of the respondent organization held on 29 September 2019, no issue regarding the defect rectification report for the financial year 2018 to 19 was discussed and the said issue was not taken up in the agenda of the said meeting, but later on the said organization calledup the annual general meeting which has been held on 26 September 2021, but in the said meeting, no matter regarding the defect rectification report of the financial year 2019-20 was discussed and the said matter was not taken up in the agenda of the meeting. There is a clear violation of the provisions of, therefore, I am convinced / confirmed that it would be appropriate to declare the President, Secretary and Treasurer of the Society ineligible to be elected as members of the Committee and to serve on the Committee as per Section 75 (5) of the act.

Accordingly, accepting the application filed by the applicant, I pass the following order-

**ORDER-**

Pursuant to the authority vested in me under Section 75 (5) of the Maharashtra Co-operative Societies Act 1960 I Dr R. S. Dhondkar, Deputy Registrar, Co-operative Society Pune City (4) Pune, hereby order that

1. A Prayejacity Co-operative houwint Society Limited, Vadgaon Budruk, Sinhgad Road, Pune 411068; its President ,Secretary , Treasurer are hereby declared ineligible to be elected and to remain as an officer of the organization and as a member of the committee for a period of two years from the date of this order and their designation in the committee with society membership shall be deemed to have become vacant from the date of this order.
2. No order as to penalty or costs.  
The said order is issued today, the 22nd day of July 2022, under my signature and seal of office.

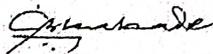
Sd/-

(Dr.R.S.Dhondkar)

Dy Registrar, Co-op Societies  
Pune City (4) Pune.

Copy to Applicant and Repondent

**TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY UNDERSIGNED**



ADV KAKADE G.B., PIMPRI COURT, PUNE.411018. M -9579602594.DATE 18/05/2024

1351

विभागीय सहनिबंधक, सहकारी संस्था, पुणे विभाग, पुणे यांचेसमोर  
( महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १५४ अन्वये पुनरिक्षण अर्ज )

पुनरिक्षण अर्ज क्र २७३ / २०२३

१. श्री पद्माकर कुलकर्णी (चेअरमन) (फ्लॅट नं ६ / २०२)
  २. श्री अरविंद फवडेकर, (सेक्रेटरी) (फ्लॅट नं ६१ / ८०९)
  ३. श्री वसंत सागडे, (ट्रेझरर) (फ्लॅट नं बी २/४०२)
- सर्व रा प्रयेजा सिटी सहकारी गृहरचना संस्था मर्या,  
वडगाव बुद्रुक, सिंहगड रोड, पुणे ४११ ०६८

अर्जदार

विरुध्द

१. प्रयेजा सिटी सहकारी गृहरचना संस्था मर्या,  
ओ वडगाव बुद्रुक, सिंहगड रोड, पुणे ४११ ०६८
२. उपनिबंधक, सहकारी संस्था, पुणे शहर (४), पुणे  
नार्केटयाड, पुणे
३. श्री राहुल मांडे,
४. श्री आशिक नामदेव बडकस (साळी)
५. श्री शिवाजी मोरे  
प्रतिवादी क्र ३ ते ५ रा प्रयेजा सिटी,  
सिंहगड रोड, पुणे

प्रतिवादी

अर्जदार यांनी प्रतिवादी क्र २, उपनिबंधक, सहकारी संस्था, पुणे शहर (४), पुणे यांनी दि २२.०७.२०२२ रोजी कलम ७५(५) अन्वये दिलेल्या आदेशा विरुध्द सदरचा पुनरिक्षण अर्ज मादल केला आहे. सदर पुनरिक्षण अर्जाची घेवोवेळी सुनावणी घेण्यात येवून अंतिम सुनावणी दि ०१.०२.२०२३ रोजी घेण्यात आली. अर्जदार यांचेवतीने अॅड रहाटे व अयस्थ पक्षकार यांचेवतीने अॅड हिंगे यांनी उपस्थित राहून म्हणणे मांडण्यात आले. नैसर्गिक न्यायतत्त्वानुसार सुनावणीची संधी घेण्यात आले त्रयस्थ पक्षकार यांचा दाव्यातील समावेशनाचा अर्ज मान्य करण्यात आला.

अर्जदार यांचेवतीने खालीलप्रमाणे म्हणणे मांडण्यात आले.

१. प्रयेजा सहकारी गृहरचना संस्था मर्या, वडगाव बुद्रुक, पुणे ही नोंदणीकृत सहकारी गृहरचना संस्था असून, अर्जदार १ ते ३ हे संस्थेचे अनुक्रमे चेअरमन, सेक्रेटरी व ट्रेझरर म्हणून कार्यरत आहेत. संस्थेचे कामकाज कायदा, नियम व उपविधीतील तरतूदीनुसार सुरळीत चालू आहे.

पाठविण्यात आले होते. तसेच सन २०२०-२१ चे दोष दुरुस्ती अहवाल प्रतिवादी क्र २ यांचे कार्यालयास दि ०६.१२.२०२१ रोजी सादर केले आहेत.

४. प्रतिवादी क्र २ यांनी अर्जदार यांनी दाखल केलेले पुरावे विचारात न घेताच, कोणत्याही स्पष्टीकरणाशिवाय अर्जदार यांना २ वर्षांचे दोष दुरुस्ती अहवाल सादर न करणे या कारणास्तव बेकायदेशीररित्या २ वर्षे कालावधीकरीता अपात्र घोषित केले आहे. वास्तविक अर्जदार हे प्रामाणिकपणे संस्थेचे कामकाज करत आहेत. तथापि प्रतिवादी क्र २ यांचे आदेशाने अर्जदार हे त्यांचा निवडणूक लढविणेचा हक्कापासून वंचित झालेले आहेत. सबब प्रतिवादी क्र २ यांचे आदेशास स्थगिती देण्यात यावी.

### निरिक्षण

१. प्रयोजना सहकारी गृहरचना संस्था मर्या, वडगाव बुद्रुक, पुणे ही संस्था महाराष्ट्र सहकारी संस्था अधिनियम १९६० मधील तरतूदीनुसार नोंदणीकृत सहकारी गृहरचना संस्था असून, अर्जदार क्र १ ते ३ हे संस्थेचे अनुक्रमे चेअरमन, सेक्रेटरी व ट्रेझरर आहेत. संस्थेच्या काही सभासदांच्या तक्रारीवरून प्रतिवादी क्र २ यांनी अर्जदार यांना दि १९.१२.२०२२ रोजीच्या आदेशाने अपात्र घोषित केल्याने अर्जदार यांनी सदरचा अर्ज दाखल केला आहे.
२. प्रतिवादी क्र २ यांनी अर्जदार यांना संस्थेच्या सन २०१८-१९ चे दोष दुरुस्ती अहवाल सर्वसाधारण सभेमध्ये चर्चेले गेले नाहीत, सदर विषय विषयपत्रिकेवर नमूद नाही, तसेच दि २६.०९.२०२१ रोजीच्या वार्षिक सर्वसाधारण सभेमध्ये सन २०१९-२०२० या आर्थिक वर्षाचे दुरुस्ती अहवालाबाबतचा विषय विषयपत्रिकेवर घेतला नसला कारणाने अपात्र घोषित केल्याचे दिसून येत आहे.
३. संस्थेने सन २०१९-२० रोजीचा दोष दुरुस्ती अहवाल व दि २१.०३.२०२१ रोजीचे सभेतचा अहवाल व नोटीस दि २५.०३.२०२१ रोजीच्या पत्राव्दारे लेखापरीक्षकांना दि ०१.०४.२०२१ रोजी पोस्टाने पाठविल्याचे दाखल कागदपत्रांवरून दिसून येत आहे. तसेच सन २०१८-१९ या कालावधीची दोष दुरुस्ती दि ०५.१०.२०१९ रोजी केल्याचे दाखल कागदपत्रांवरून दिसून येत आहे.

### अनुमान

उक्त निरिक्षणे विचारात घेता प्रतिवादी क्र २ यांनी अर्जदार यांना सन २०१८-१९ व सन २०१९-२० या कालावधीचे दोष दुरुस्ती अहवालाबाबतचे विषय, सर्वसाधारण सभेच्या विषयपत्रिकेवर घेतला नसल्याकारणाने अपात्र केल्याचे दिसून येत आहे. अर्जदार यांनी दाखल केलेल्या कागदपत्रांवरून त्यांनी सन २०१८-१९ व सन २०१९-२० या कालावधीचे दोष दुरुस्ती अहवाल केल्याचे प्रथमदर्शनी दिसून येत आहे. सबब प्रतिवादी क्र १ यांचे दि २२.०७.२०२२ रोजीच्या आदेशास स्थगिती देणे योग्य होईल या निर्णयाप्रत मी आलो आहे.

## आदेश

१. अर्जदार यांचा स्थगिती अर्ज मान्य करण्यात येत आहे.
२. प्रतिवादी क्र २ यांचे दि २२.०७.२०२२ रोजीचे कलम ७५ (५) अन्वयेच्या आदेशास पुढील सुनावणीपर्यंत स्थगिती देण्यात येत आहे.
३. पुनरिक्षण अर्ज क्र ३७३/२०२२ अर्जाची पुढील सुनावणी दि ४.०९.२०२३ रोजी दुपारी ३.०० वाजता ठेवण्यात येत आहे. प्रतिवादी क्र २ यांनी सदर सुनावणीस आपले म्हणणे व सुनावणी धारीका दाखल करावी.
४. खर्चाबाबत कोणतेही आदेश नाहीत.

सदरचा आदेश आज दिनांक २३.१२.२०२२ रोजी माझे सही व शिक्कयानिशी देत आहे.



( डॉ. संजयकुमार भोसले )

विभागीय सहनिबंधक,

सहकारी संस्था, पुणे विभाग, पुणे

जाक्र विसनि / अपिल / पुनरिक्षण अर्ज क्र ३७३/२०२२ / ११३० / सन २०२२

विभागीय सहनिबंधक, सहकारी संस्था,

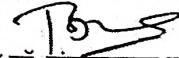
पुणे विभाग, पुणे यांचे कार्यालय

साखरसंकुल, शिवाजीनगर, पुणे ४११ ००५

दिनांक २३.१२.२०२२

प्रति,

१. श्री पद्माकर कुलकर्णी
२. श्री अरविंद कवठेकर
३. श्री वसंत सागडे
४. प्रयेजा सिटी सहकारी गृहरचना संस्था मर्या, पुणे
५. उपनिबंधक, सहकारी संस्था, पुणे शहर (४), पुणे

( डॉ. संजयकुमार भोसले )

विभागीय सहनिबंधक,

सहकारी संस्था, पुणे विभाग, पुणे

Before the Divisional Co-Registrar Co-operative Society Pune Division Pune  
(Revision application u/s 154 of Maharashtra Co-operative Societies Act 1960)

Revision Application No. 373/20222

1. Mr. Padmakar Kulkarni (Chairman)(Flat No.E-302)
2. Mr. Arvind Kavthekar (Secretary)(Flat No. E-1/801)
3. Mr. Vasant Sagade (Treasurer)(Flat No. B-2/401)  
All residing at Prayejacity Co-op Hsg Soc Ltd,  
Vadgaon Bk, Sinhagad Rd, Pune 411068.....Applicants

VS

1. Prayejacity Co-op Hsg Soc Ltd  
Office Vadgaon Bk, Sinhagad Rd, Pune 411068
2. Dy Registrar, Co-op Societies, Pune City(4) Pune  
Marketyard, Pune.....Respondent

The applicant has filed the said revision application against the order passed under section 75 (5) by the respondent number 2, Deputy Registrar Co-operative Society Pune City (4) Pune, dated 22 July 2022. Hearing on the stay application in the said revision application was held on 19 12 2022. Advocate Khan on behalf of the applicant appeared for the hearing and submitted his say.

On behalf of applicant say was submitted as belows-

1. Prayēja Co-operative Home Design Society Limited Vadgaon Budruk Pune is a registered Co-operative Housing Society and applicant 1 to 3 are working as Chairman, Secretary and Treasurer of the organization respectively.
2. As some of the members of the organization were desirous of being appointed to the committee of the organization, they filed a complaint under section 75 with the respondent no. 2. Without examining the said complaint, the respondent no 2, on 22.07.2022, declared and ordered the applicants ineligible to be a members of the society.
3. The organization had completed the defect rectification on 27 August 2019. The defect rectification report dated 25 March 2019 for the period of 2019-20 was sent by registered post on 01/04 /2019 and the defect rectification report dated 21 February 2020 was submitted to the office of the respondent no.2 on 6 /12/ 2019.
4. The respondent no.2 without considering the evidence filed by the applicant without any explanation has declared the applicant no.2 to be legally disqualified for a period of two years for non-submission of defect rectification report for two years. In fact, the petitioner is running the business of the organization bona fide; however by the order of the respondent no.2, the petitioner has been deprived of their rights to contest the election, so that, the order of the respondent no.2 should be stayed.

## OBSERVATION-

1. Prayeja co-op Hsg Soc Limited, Vadgaon Budruk, Pune, is a Co-operative housing Society registered under the provisions of the Maharashtra Cooperative Societies Act, 1960 and the applicant Nos. 1 to 3 are the Chairman, Secretary and Treasurer of the Society respectively. Being declared ineligible by the order dated 19/12/2022, the applicants have filed the said application.
2. It appears that the respondent no.2 declared the applicants ineligible for not discussing the defect rectification report of the year 2018 -2019 in the general meeting and for not mentioning in the agenda. So also the issue regarding the rectification report for the financial year 2019- 20 was not taken up in the agenda in the annual general meeting held on 26/09/2021.
3. It is evident from the filed documents that the organization has sent the defect rectification report and report of meeting dated 21/03/2021 and notice dated 25/03/2021 was sent through registered post A D to the auditors on 01/04/2021. So also defect rectification report of the year 2018-19 has been seen being submitted on 05/10/2019 as appearing from the documents submitted on record.

## JUDGEMENT-

Considering the secret observations, it appears that the respondent no.2 has disqualified the applicants for not taking the subject of defect rectification report for year 2018-19 and 2019-20 in the agenda of general meeting. From the documents submitted by applicants, it prima facie appears that they have prepared the defect rectification report for the years 2018-19 and 2019-20. Therefore I have come to the conclusion that the order of respondent No.2 dated 22/07/2022 would be appropriate to be stayed.

## ORDER-

1. The stay application of the applicant is being accepted.
2. The order under section 75 (5) dated 22nd July 2022 of respondent no.2 is stayed till further hearing.
3. The next hearing of the review application No. 373/ 2022 is scheduled on 04/01/2023 at 3.00 o'clock in the afternoon. Respondent No. 2 has to submit say with appearance.
4. There are no orders regarding expenditure.

# 2094

The said order is given under my signature and seal today on 23/12/2022.

Sd/-  
(Dr. Sanjay Kumar Bhosle)  
Divisional Asstt.Registrar  
Co-operative Society Pune Division Pune

Outward No. VSN/appeal/revision appl no 373/2022/1930/Yr.2022

Office of Divisional Asstt Registrar, Co-op Society  
Pune Division, Pune.

Sakharsankul, Shivajinagar, Pune 411005.

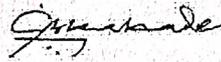
Date 23/12/2022.

TO

1. Mr. Padmakar Kulkarni
2. Mr. Arvind Kavathekar
3. Mr. Vasant Sagade
4. Prayejacity Co-op Hsg Soc Ltd Pune
5. Dy Registrar, Co-op .Society Pune city(4) Pune.

Sd/-  
(Dr. Sanjay Kumar Bhosle)  
Divisional Asstt.Registrar  
Co-operative Society Pune Division Pune

**TRUE TRANSLATION OF MARATHI DOC INTO ENGLISH DONE BY  
THE UNDERSIGNED**



ADV KAKADE G.B., PIMPRI COURT, PUNE.411018. M -9579602594.DATE  
-18/05/2024